CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 5 of 1995

Thursday, this the 5th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

 Mrs J Baby, Junior Supervisor (Operative), Telephone Exchange, North Parur, Ernakulam District.

Applicant

By Advocate Mr. M Rajagopalan

Vs.

- General Manager, Telecommunications, Ernakulam.
- Chief General Manager, Telecommunications, Trivandrum.

Respondents

By Advocate Mr. Varghese P Thomas, Additional Central Government Standing Counsel

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that she is entitled to get fixation of pay under FR 22(a) 1. Other consequential reliefs are also prayed for. We find that applicant has made A-4 representation in this behalf, and that, it is pending consideration before first respondent, General Manager. We direct first respondent to consider the representation and pass a reasoned order thereon within three months of today. The order will be communicated to applicant.

2. The application is disposed of as aforesaid. No costs.

Dated the 5th January, 1995

SP BISWAS

ADMINISTRATIVE MEMBER

Hankavannais

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

<u>List of Annexures</u>

Annexure-A4:- True copy of the representation dated, 30055094 submitted to the General Manager, Telecommunication(R1) by the applicant.